

**Central Administrative Tribunal
Madras Bench**

OA 310/00610/2017

Dated Wednesday the 11th day of December Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

R. Thiagu,
S/o. N. Ramasubramanian,
Senior Principal Scientist Group IV,
CSIR – Central Leather Research Institute,
Adyar,
Chennai – 20.Applicant

(By Advocate M/s K.H. Ravikumar)

Vs

1. The Director General CSIR,
Anusandhan Bhavan,
2, Rafi Marg, New Delhi – 110001.

2. The Director,
CSIR- Central Leather Research Institute,
Adyar, Chennai – 20.Respondents

(By Advocate Mr T. Ravikumar)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To quash the impugned order passed by the second respondent in his proceedings No. 2(2056)/1992-E.II dated 27-01-2017 and direct the respondents to allow the applicant to continue in service till his superannuation (i.e., june 2018) with all service and monetary benefits and to pass such suitable orders as this Court may deem fit and proper in the circumstances of the case and thus render justice”

2. When the matter is taken up for hearing, learned counsel for the respondents produces a copy of the letter No. 25(44)/2017-EI dated 30.10.2018 and submits that the respondents had already granted the relief prayed for by the applicant in the OA and nothing survives in this OA. The copy of the letter dt. 30.10.2018 is taken on record. Learned counsel for the applicant present and he also agrees with the statement made by the learned counsel for the respondents and admits that OA has become infructuous.

3. Recording the above statement, the OA is dismissed as infructuous.

(T. Jacob)
Member(A)

AS

11.12.2019

(P. Madhavan)
Member (J)